

**Central Administrative Tribunal
Principal Bench**

OA No.4028/2017

New Delhi, this the 17th day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Smt. Pratibha Sharma,
Group B, T.G.T., Age 60 years
W/o Sh. Jai Bhagwan Sharma,
R/o A-27/2K, Netaji Gali No.3
Maujpur, Delhi-110053

...Applicant

(By Advocate: Shri V.K. Sharma)

Versus

Directorate of Education GNCT Delhi
Through its Director
Old Secretariat, Delhi-110054.

..Respondents

(By Advocate: Sh. N.K. Singh for Ms. Avnish Ahlawat)

ORDER (ORAL)

Justice Permod Kohli :-

The applicant is aggrieved of his transfer vide impugned order dated 25.07.2017. He made a representation dated 09.08.2017 against his transfer. However, since no action was taken thereon, the applicant joined the place of posting.

2. In this view of the matter, we dispose of this OA at the admission stage itself with a direction to the respondent to take decision on the aforementioned representation of the applicant by passing a reasoned and speaking order within a

period of two months from the date of receipt of a copy of this order. While taking the decision, the respondents will examine the averments made in the OA as also the transfer policy.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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